

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 711/GT/2025

Subject : Petition for truing up of tariff for the period from 1.4.2019 to 31.3.2024 and determination of tariff for the period from 1.4.2024 to 31.3.2029 in respect of 262.5 MW gross capacity sale from 3 x 350 MW Kamalanga Thermal Power Plant of GMR Kamalanga Energy Limited (GKEL) to GRIDCO acting as nominee of Government of Odisha for procuring power for the Odisha Distribution Companies.

Petitioner : GMR Kamalanga Energy Limited

Respondents : GRIDCO Limited & others

Date of Hearing : **11.12.2025**

Coram : Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Vishrov Mukerjee, Advocate, GKEL
Shri Yashaswi Kant, Advocate, GKEL
Shri Deepak Thakur, Advocate, GKEL
Shri Raj Kumar Mehta, Advocate, GRIDCO
Ms. M. Sarada, Advocate, GRIDCO

Record of Proceedings

At the outset, the learned counsel for the Petitioner sought additional six weeks' time to file the additional information sought by the Commission vide ROP of the hearing dated 7.8.2025.

2. The learned counsel for the Respondent Gridco sought four weeks' time to file their reply in the matter.
3. The Commission, after hearing the learned counsel for the parties, directed the Petitioner to file the additional information sought by the Commission vide ROP of the hearing dated 7.8.2025, after serving a copy to the Respondents, on or before **27.1.2026**.
4. The Respondents are permitted to file their replies on or before **20.2.2026**, after serving a copy to the Petitioner, who may file its rejoinder, if any, by **20.3.2026**.
5. The matter will be listed for hearing on **24.3.2026**.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

